

**Resignation by IAS and IPS Officers**

\*180. DR. SHANTI G. PATEL:

SHRI BISWA GOSWAMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that several I.A.S. and I.P.S. officers have resigned since 1980 and some have asked for voluntary retirement or premature retirement in various States and at the Centre; and

(b) if so, what is the number of such officers, State-wise and at the Centre?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P VENKATASUBBAIAH): (a) and (b) 8 IAS officers and 4 IPS officers resigned from the Service since 1980. The number of these officers State-wise is as under:—

**Indian Administrative Service:**

Maharashtra	—	3
Madhya Pradesh	—	1
Rajasthan	—	2
Tamil Nadu	—	1
Uttar Pradesh	—	1

**Indian Police Service:**

Madhya Pradesh	—	1
Sikkim	—	1
West Bengal	—	1
Probationer who resigned before he was allocated to a Cadre	—	1

The I.P.S. probationer resigned while he was under training at the Sardar Vallabhbhai Patel National Police Academy, Hyderabad. The remaining eleven officers resigned while serving under the State Governments mentioned above.

As regards voluntary retirements, information is being collected from the

State Governments and will be laid on the Table of the House.

**Setting up of Advisory Council of Senior Economists**

@1069. SHRI N.P. CHENGALRAYA NAIDU: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that Prime Minister has recently announced the setting up of an Advisory Council comprising senior economists to formulate suitable development strategies; and

(b) if so, what are the details in this regard?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) and (b) Yes, Sir. An Economic Advisory Council has been set up to advise Government on such specific issues relating to economic policy and development as are referred to it by the Prime Minister and also such issues as the Members themselves may bring up for Government's consideration.

A copy of the relevant Government Resolution is laid on the Table of the House. (See Statement below).

**Statement**

(To be published in the Gazette of India, Part I, Section I.)

GOVERNMENT OF INDIA (BHARAT SARKAR) CABINET SECRETARIAT (MANTRI-MANDAL SCHIVALAYA) RESOLUTION

**RESOLUTION**

New Delhi, the 18th February, 1983.

Government have decided to constitute with immediate effect an econo-

@Previously Unstarred Question No. 287 transferred from the 22nd February, 1983.

mic Advisory Council with the following members:—

- |                              |          |
|------------------------------|----------|
| 1. Prof. Sukhmoy Chakravarty | Chairman |
| 2. Dr. K. N. Raj             | Member   |
| 3. Dr. Manmohan Singh        | Member   |
| 4. Dr. A. M. Khusro          | Member   |
| 5. Dr. C. H. Hanumantha Rao  | Member   |

2. The Council will be an advisory body. It will advise Government on such specific issues relating to economic policy and development as are referred to it by the Prime Minister and also on such issues as the Members themselves may bring up for Government's consideration.

3. The Council will be serviced by the Planning Commission and will submit its reports to the Prime Minister.

4. The term of the Council will be for two years in the first instance.

(F. No. A11019/1/83-Ad. I)

Sd/-

(C. R. Krishnaswamy Rao Sahib)  
Cabinet Secretary.

#### ORDER

Ordered that the Resolution be published in the Gazette of India.

Ordered also that a copy of the Resolution be communicated to the Ministries/Departments of the Government of India and all others concerned.

Sd/-

(R. Rameshwar)

Joint Secretary to the Cabinet.

#### Air Pollution in Najafgarh Industrial Area

@1070. SHRI YOGENDRA SHARMA:

SHRI SURAJ PRASAD:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news item which appeared in the 'Patriot' of the 30th December, 1983 regarding the hazardous situation arising out of air pollution in the Najafgarh industrial area in West Delhi;

(b) if so, what are the details thereof;

(c) whether it is a fact that many of the industries in the area do not have the installation or other arrangements to control the pollution; and

(d) if so, what are the details thereof and what remedial action Government have taken in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH): (a) Yes, Sir.

(b) According to the news item, the Najafgarh Industrial Area is polluted from air contaminants such as sulphur dioxide and chlorine emitted from the factories located in the area and some children while going to the school along the bank of Najafgarh Drain suddenly fell sick on December 17, 1982 and had to be admitted in the hospital.

(c) Yes, Sir.

(d) The Central Board, in consultation with the Delhi Administration has initiated measures for the implementation of the Air (Prevention and Control of Pollution) Act, 1981 in the Union Territory of Delhi including Najafgarh Industrial Area. As a result thereof, some of the major air polluting industries in the area have initiated steps for control of air pollution.

@Previously Unstarred Question No. 338 transferred from the 23rd February, 1983.